

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 423
(TO BE ANSWERED ON 13.12.2018)

CORRUPTION CASES AGAINST CIVIL SERVANTS

423. SHRI SHAMSHER SINGH DULLO :

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that a large number of corruption cases against officers of Indian Civil Services have been unearthed during the last three years;
- (b) whether it is also a fact that the Civil Services lack creditability and integrity;
- (c) whether Government is considering to adopt safeguards to promote accountability and also protect the civil servants from unnecessary meddling; and
- (d) the number of corrupt civil servants convicted during the last three years?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

- (a): Central Bureau of Investigation (CBI) has informed that 104 cases against 165 officers of Indian Civil Services have been registered during the years 2015, 2016, 2017 and 2018 (upto 30.11.2018).
- (b): No such fact has come to the notice of this Department.
- (c): The Central Government has already taken several measures to promote accountability. These include:
 - (i) Vigilance Clearance is being denied to the officers who do not file Immovable Property Returns (IPR) within the stipulated time.
 - (ii) Thirteen principles of ethics have been added to All India Service (Conduct) Rules, 1968.
 - (iii) FR-56(j) and AIS(DCRB) rule for prematurely retiring officials whose performance has been reviewed and found unsatisfactory.
- (d): CBI has informed that 42 civil servants have been convicted during the years 2015, 2016, 2017 and 2018 (up to 30.11.2018)
